

## NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM:**      **SHRI SATYA RANJAN PRASAD**  
                         **HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI**  
**HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(IBC)/28/KOB/2023
SECTION	SECTION 7 IBC
NAME OF PARTIES	PIRAMAL TRUSTEESHIP SERVICES PRIVATE LIMITED V/S GREENLACE BUILDERS AND DEVELOPERS PRIVATE LIMITED.
PETITIONERS ADVOCATE/ PROFESSIONAL	DUA ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

Office  
Notes

16 Nov 2023

### O R D E R

**CP(IBC)/28/KOB/2023**

Learned counsel Mr. Saurabh Nikalje appears on behalf of the Financial Creditor through virtual mode. Respondent/Corporate Debtor is represented by learned counsel, Mr. Musthaq through virtual mode. It is noted with concern that reply affidavit has not been filed by the Corporate Debtor/respondent till date despite being given sufficient opportunities. On 06/11/2023, Corporate Debtor/respondent was permitted to file Vakalatnama and reply affidavit on or before the next date of hearing subject to payment of cost of Rs. 10,000/- (Rupees ten thousand only) to be paid in Bharatkosh. However, neither the cost has been paid nor the reply affidavit has been filed. In the stated scenario, the right of the respondent to file reply stands forfeited.

List this matter for arguments before the regular bench on **28/11/2023**.

**Sd /-**

**Satya Ranjan Prasad**  
**Member (Technical)**

**SD /-**

**JUSTICE T KRISHNA VALLI**  
**MEMBER (JUDICIAL)**